

- (i) For more than six months, 31 cases
- (ii) For more than nine months, 34 cases
- (iii) For more than one year, 53 cases

(b) According to existing instructions the prescribed time-limit of six months fixed for completion of such cases has normally to be adhered to but extension of time can be allowed in individual cases by the supervisory authorities if the circumstances so warrant.

(c) Year	No. of cases in which investigation extended beyond six months.
1969	189
1970	115

(upto 1. 12. 70)

(d) Yes, Sir. The progress of the investigation of all cases is closely watched by means of special progress reports, monthly reviews by supervising officers etc. with a view to preventing unnecessary delay.

Fair Prices of Art Silk Yarn

4970. SHRI SHRI CHAND GOYAL : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether the Tariff Commission was entrusted with the job of determining fair prices of art silk yarn, and if so, whether any report has been submitted by the Commission ; and

(b) the names of firms which produce art silk yarn along with the quantities of yarn which they produce ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (CHOWDHARY RAM SEWAK) : (a) Yes, Sir.

- (b) A statement is enclosed.
Statement
(Quantity in million kgs.)

Name of the firm	Production during 1969
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I. *Rayon Filament Yarn*

1. Travancore Rayon	1.9
2. National Rayon	9.0
3. Kesoram Rayons	4.5
4. Century Rayon	10.5
5. J. K. Rayon	3.0
6. Indian Rayons	2.5
7. Baroda Rayons	3.0
8. South India Viscose	4.0

II. *Acetate Yarn*

Sir Silk Ltd.	1.90
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III. *Nylon Filament Yarn*

1. J. K. Synthetics	2.50
2. Nirlons	2.20
3. Garware Nylons	0.80
4. Modipon Ltd.	1.80
5. Century Enka Ltd.	0.14

Grant of advance increments to Stenographers in C. S. I. R.

4971. SHRI MADHU LIMAYE : Will the PRIME MINISTER be pleased to state :

(a) whether a Member of Parliament has sent a letter to the President of the Council of Scientific and Industrial Research on the 24th April, 1970 on the grant of advance increments to Stenographers employed by the Council ;

(b) the main points in the representation ;

(c) whether a reminder was sent to the President of the Council on the 17th November, 1970 ;

(d) whether no reply has been sent to these letters till now because of the resistance by some vested interests in the C. S. I. R. ; and

(e) if not, the reasons for the inordinate delay in attending to the Stenographers grievances ?